IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY,THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28849 OF 2025

Between:

Basani Bala Jithin Reddy, S/o.Basani Rayapu Reddy, Age. 18 Years, Occ. Student, R/o. H.No. 11-18-231, Society Colony, Kashibugga, Warangal Urban, Telangana State-506002

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the action of 2nd respondent the university in not alling the petitioner for registration under B-Category Management quota for admission into MBBS/BDS course in pursuant to NEET UG 2025-26 despite receipt of petitioner written representation dated 02.09.2025 as being illegal and arbitrary, consequently direct the 2nd respondent to allow petitioner to register under B-Category Management quota for admission into MBBS/BDS course in pursuant to NEET UG 2025-26.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent university to consider the representation of the petitioner dated 02.09.2025 for registration under B-category Management quota in MBBS/BDS courses in pursuant to NEET UG 2025-26

Counsel for the Petitioner: SRI. ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: SRI TANDRA RAMESH,
AGP FOR MEDICAL HEALTH
AND FAMILY WELFARE

Counsel for the Respondent No.2: SRI K. SHARATH , SC FOR KNRUOHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 28849 of 2025

ORDER:

Sri Alluri Divakar Reddy, learned counsel appears for petitioner.

Sri Tandra Ramesh, learned Assistant Government Pleader for Medical, Health & Family Welfare appears for respondent No.1.

Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. Petitioner seeks consideration of his prayer for registration for admission to MBBS/BDS course under Management Quota 'B' category and participating in the ongoing counselling process for the academic year 2025-26. He is a native of Telangana State. According to his representation dated 02.09.2025, he could not register for admission into the said course under Management Quota 'B' category due to technical reasons. The date of applications

was also over and the website was closed for registration. Petitioner contends that due to technical reasons, he could not register for admission into the said course under Management Quota 'B' category.

3. Learned Standing Counsel for the University submits that the last date of applications for registration has been closed and the University cannot extend the date. He submits that the counselling process has commenced since 15.09.2025, after the issue of 'local candidate' was decided by the Hon'ble Supreme Court *vide* judgment dated 01.09.2025 in Special Leave Petition (C) Nos.21536-21588 of 2024. Therefore, the University would not be in a position to entertain the petitioner's application for registration for admission to MBBS/BDS Course under Management Quota 'B' category. It would be a futile exercise.

4. Having regard to the aforesaid circumstances and upon consideration of the submission of learned counsel for the parties, we are of the view that since the admission to MBBS/BDS course has a definite timeline required to be

adhered to by the University and the cut off dates for application or counselling are sacrosanct, there is no point in asking the University to consider the petitioner's application for fresh registration and participating in the ongoing counselling for admission to MBBS/BDS course under Management Quota 'B' category. Therefore, we are not inclined to issue any direction to that effect.

5. Accordingly, the instant Writ Petition is dismissed.

6. At this stage, learned counsel for the petitioner submits that in case the date of applications for registration to the above courses is extended, the University may be directed to consider the application of the petitioner for registration for admission to MBBS/BDS Course under Management Quota 'B' category.

7. It goes without saying that in case the date of applications for registration to the above courses is extended, it would be open for the petitioner to make such an application,

which would be considered by the respondent University in accordance with law. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- C. DEEPIKA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. ALLURI DIVAKAR REDDY Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE ,High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. T. SHARATH, SC FOR KNRUOHS [OPUC]
4. Two CD Copies

B M
GJP

HIGH COURT

DATED:24/09/2025



ORDER

WP.No.28849 of 2025

DISMISSING THE WRIT PETITION WITHOUT COSTS

13/11/25